

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

Non-Absolption

O.A. No. 387 OF 1990. RAXANO.

Smt.Jyotsanaben Omprakash Vora,	Petitioner	
Mr. M.M. Xavier,	Advocate for the	Petitioner(s)
Versus		
The Union of India & Ors.	Respondents	

Advocate for the Respondent(s)

DATE OF DECISION 15-4-1993.

CORAM:

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. M.R. Kolhatkar, Admn. Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not ? x

Mr. B.R.Kyada,

- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Smt.Jyotsanaben Omprakash Vora Record Sorter, under Executive Engineer (Construction) Special, Ahmedabad. Address: Tind Floor, Station Building, Kalupur, Ahmedabad.

Appdicant.

(Advocate: Mr.M.M.Xavier)

Versus.

- The Union of India, Owning & Representing the Western Railway, through Western Railway, General Manager, Churchgate, Bombay.
- The Divisional Railway Manager, Western Railway, Rajkot Division, Kothi Compound, Rajkot.

Respondents.

(Advocate: Mr.B.R. Kyada)

ORAL ORDER

O.A.No. 387/1990

Date: 15-4-1993.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

The learned advocates for the parties are present. The applicant has today filed an application for withdrawal of this application. This application bears the signature of the learned advocate for the applicant also. The applicant is allowed to withdraw the application. The application is disposed of as withdrawn. No order as to costs.

MIR to Kethan

(M.R.Kolhatkar)
Member(A)

(R.C.Bhatt)
Member(J)